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ITEM NO.75

COURT NO.12

SECTION I

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Criminal Appeal Diary No(s).

34693/2015

RAKESH AGARWAL

Appellant(

s)

VERSUS

HIGH COURT OF JUDICATURE AT ALLAHABAD
THROUGH ITS REGISTRAR GENERAL

Respondent(

s)

(with office report)

Date : 23/11/2015 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s)

Mr. V. K. Shukla, Adv.
Ms. Archana Malhotra, Adv.
for Dr. Rajeev Sharma, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice.

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In the meantime, there shall be stay of sente

imprisonment only.

It is further clarified that the restriction imposed on the

shall appellant as per paragraph 57 of the impugned order

continue until further orders.

(Jayant Kumar Arora)
Sr. P.A.

(Tapan Kumar Chakraborty)
Court Master

Signature Not Verified

Digitally signed by
Jayant Kumar Arora
Date: 2015.11.26
13:23:16 IST
Reason: